

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 19
IA No. 173/2020
And
CP (IB) No. 117/Chd/Hry/2019**

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016 and Rule
11 of NCLT Rules, 2016**

In the matter of:-

Dream Panels Pvt. Ltd.	...Petitioner-Operational Creditor
Vs.	
Naveen Timber Pvt. Ltd.	...Respondent-Corporate Debtor

Present through Video Conferencing:

None for petitioner in CP (IB) No. 117/Chd/Hry/2019 and none for respondent in IA No. 173/2020.

Ms. Jyoti Sareen, Advocate for respondent in CP (IB) No. 117/Chd/Hry/2019 and for applicant in IA No. 173/2020.

It is informed by Ms. Jyoti Sareen, learned counsel for respondent in CP (IB) No. 117/Chd/Hry/2019 and for applicant in IA No. 173/2020 that she has been informed by Mr. Ajay Kalra, learned counsel for petitioner-operational creditor that he could not get the Power of Attorney in his favour as Managing Director of the petitioner company has already expired. In these circumstances, as a matter of indulgence one last opportunity is granted to the learned counsel for the petitioner-operational creditor for placing on record Power of Attorney failing which the present would be dismissed for non-prosecution. List on 12.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 14, 2022

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